IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH CIRCUIT SITTING AT NAGPUR.

0.A.NO. 340/94. XXXXXXXXXX	e and	199	
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	DATE OF	DECISION	11.07.1994
Smt. Pushpa W/o.	Hiralal Toda	المرام فالمعافضة والمعاورة والمعارض	App l icant(s)
,	:		
	Versus		
Union of India &	Ors.	TO A STATE OF THE PARTY OF THE	Respondent(s)

- 1. Whether it be referred to the Reporter or not ? \sim
- 2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ?

MEMBER

VICE CHAIRMAN

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, *GULESTAN* BUILDING NO.6 PRESCOT ROAD, BOMBAY-1

CAMP: NAGPUR

0.A. No. 340/94

Smt. Pushpa W/o. Hiralal Tode

.. Applicant

V/s.

Union of India & Ors.

.. Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.

APPEARANCE:

Mr. M.K. Deshpande Counsel for the applicant

Mr. R.S. Sundaram Counsel for the respondents

ORAL JUDGMENT: DATED: 11.7.1994

(Per: M.S.Deshpande, Vice Chairman)

applicant 's The husband who was a Heard the counsel. Postal employee died on 16.10.1986 at the age of 54 Two out of the three sons of the applicant are admittedly employed and the applicant herself is getting family pension together with D.A. with effect from 17.10.1993 @ Rs. 900 per month. The applicant's contention is that the elder two sons are married and are staying away from her and that since she is in pecuniary difficulties she asked her son Shri Chandrashekhar Tode, who was aged about 22 years at the time of her husband's death on 16.10.86, to apply for compassionate appointment and the application made by the applicant came to be considered and by the order dated 9.9.93 the Department informed the applicant that the family cannot be under indigent circumstances as two members of the family are No exception can be taken to the earning members. reasons for refusing the compassionate appointment by the respondents. The provision of compassionate appointment is for immediate passistance to members

of family in distress after the death of the employee.

Such a position cannot be said to exist nearly seven years after the death of the employee. Under these circumstances, the application is dismissed summarily.

(M.S.Deshpande)
Vice Chairman

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